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O.A. No. 1495/03

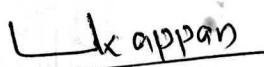
ORDER DATED 23<sup>rd</sup> APRIL, 2008

Coram:

Hon'ble Shri Justice K. Thankappan, Member (J)  
Hon'ble Shri C.R. Mohapatra, Member (A)

By filing this Original Application, the applicant has challenged the order of termination dated 31.09.1991. This application has been filed almost 12 years after the impugned order. The applicant's appeal is stated to be pending since 1991. thereafter the applicant has remained silent up to 2002. The M.A. No.122/04 filed by the applicant for condoning this delay does not contain any satisfactory ground. Hence this M.A is dismissed. The Respondents have filed the counter in which it has been made clear that the order of removal was not challenged by the applicant and this matter was also agitated before this Tribunal vide O.A. No.192/1991 and the order of the Tribunal in that case has already been complied with. In view of the above this O.A. stands dismissed. No order as to cost.

  
Member (A)

  
K. Thankappan  
MEMBER (J)